

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF TIRUPATEE AGRO INDUSTRIES PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>Tirupatee Agro Industries Private Limited</b>
2. Date of incorporation of corporate debtor	24/09/2019
3. Authority under which corporate debtor is incorporated / registered	ROC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110PN2019PTC186858
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. C- 212 Chincholi, MIDC, Solapur, Maharashtra, India, 413255
6. Insolvency commencement date in respect of corporate debtor	15/12/2025 (Order received on 18-12-2025)
7. Estimated date of closure of insolvency resolution process	13/06/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mahesh Chand Gupta Reg No: IBBI/IPA-001/IP-P01489/2018-19/12304
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: FE-202, Salt Lake City, Sector-III, 1st Floor, Kolkata-700106. <b>Email: mcgupta90@gmail.com</b>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 11 & 11/1, B B Ganguly Street, 1st Floor, Suit No. 1, Kolkata-700012 <b>Email: cirp.tirupatee@gmail.com</b>
11. Last date for submission of claims	<b>02/01/2026</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a></b> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Tirupatee Agro Industries Private Limited on 15/12/2025. The creditors of Tirupatee Agro Industries Private Limited are hereby called upon to submit their claims with proof on or before **02/01/2026** to the interim resolution professional at the address mentioned against entry No. 9 or 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Mahesh Chand Gupta**  
Interim Resolution Professional  
In the Matter of CIRP of Tirupatee Agro Industries Private Limited  
Reg. Address: FE-202, Salt Lake City, Sector-III, 1st Floor, Kolkata-700106  
Regd. Email: mcgupta90@gmail.com

Date: 22.12.2025  
Place: Kolkata

Reg No: IBBI/IPA-001/IP-P01489/2018-2019/12304  
AFA No: AA1/12304/02/311225/107665 Valid up to 31.12.2025